

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-509
IB-209/ND/2024

IN THE MATTER OF:

Vishwa Prabha Jain

Vs.

Canara Bank

.....Applicant

.....Respondent

SECTION

U/s 94(1) of (IBC)

Order delivered on 31.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Adv. Shankari Mishra

For the Respondent : Adv Abhishek Naik, Adv Gulafsha Kureshi for R-1

ORDER

Ld. Counsel for the Petitioner is present and submitted that they have filed the valid AFA of the proposed IRP. However, the same is not reflected on the e-portal. Ld. Counsel may approach the Registry and cure the defects, if any, so that the same is reflected on the e-portal. Ld. Counsel for the Petitioner is also directed to file an affidavit clearly stating that they have served all the Financial Creditors in terms of Rule 6 of the IB (Application to Adjudicating Authority) IRP for Personal Guarantor to CD Rules, 2019. List this matter on **01.07.2024.**

Sd/-

**(Dr. SANJEEV RANJAN)
MEMBER (T)**

Sd/-

**(MAHENDRA KHANDELWAL)
MEMBER (J)**